

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA 4/94

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New Delhi this the 20th day of July, 1999

Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Union of India through  
General Manager,  
Northern Railway, New Delhi
2. Divisional Personnel Officer,  
Northern Railway,  
Delhi Division, Estate Entry Road,  
New Delhi

Applicants

(None for the applicants )

Versus

1. Sh. Inder Dev Ram,  
S/O Sh. Tengani Ram, Khallasi,  
under Signal Inspector,  
Delhi Kishan Ganj, Delhi Division,  
Northern Railway, Delhi
2. The Presiding Officer,  
Central Government Labour Court,  
New Delhi
3. The Assistant Collector,  
Old Civil Supplies Building,  
Tis Hazari, Delhi

Respondents

(By Advocate Sh. D.R. Roy )

O R D E R (ORAL)

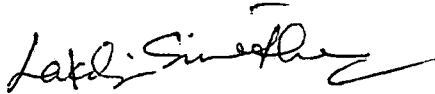
(Hon'ble Shri V. Ramakrishnan, Vice Chairman(A)

Applicants are the General Manager and the Divisional Personnel Officer, Northern Railway, Delhi Division. They have challenged the order dated 3.6.93 passed by the Presiding Officer, Central Govt. Labour Court, copy of which is at Annexure 4. The Tribunal initially by order dated 5.1.94 had directed Respondent 3 not to give effect to the impugned order. It is a settled law that this Tribunal has no jurisdiction to entertain such applications. This position has been reiterated by the Supreme Court in a recent judgement in Krishan Prasad Gupta Vs. Controller, Printing and Stationery (1996) SCC(L&S) 264. In the absence of


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jurisdiction of this Tribunal the OA is not maintainable before us and may be returned to the applicants for pursuing their remedies before the appropriate forum, keeping one copy for record purposes. In the light of this direction, the interim order also stands vacated.

O.A. is disposed of as above



(Smt. Lakshmi Swaminathan)  
Member(J)



(V. Ramakrishnan)  
Vice Chairman(A)

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